

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench
Court - I

APPEAL No. ST/1379/2010

*(Arising out of **Order-in-Original** No. 13/2010-ST, dated 26.03.2010 passed by
CCCE&ST, Hyderabad-II)*

ECIL RAPISCN LIMITED	..	APPELLANTS
Vs		
CCE, C&ST, Hyderabad-II	..	RESPONDENTS

Appearance

None for the Appellant.

Shri N. Bhanu Kiran, Superintendent/AR for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 01.11.2018

Date of Decision: 01.11.2018

FINAL ORDER No. A/31431/2018

[Order per: Mr. M.V. Ravindran)

When the matter was called today, none appeared on behalf of the appellant nor there is any request for adjournment despite notices. Appeal

is of 2010 and has been coming up for hearing regularly but none appeared for prosecuting the appeal. It appears that the appellant is not serious in pursuing the appeal. Accordingly, appeal is dismissed on non prosecution.

(Dictated and Pronounced in open Court on 01.11.2018)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)

vrg